

wafer are exempted from Basic Customs Duty (BCD) *vide* Sl.No.422 of Notification No.50/2017-Customs dated 30.06.2017, as amended from time to time.

- (ii) Investment linked deduction under Section 35AD of the Income-tax Act.
- (iii) Deduction of expenditure on research and development as admissible under Section 35(2AB) of the Income-tax Act.

Making consultation on Data Protection Bill public

3685. PROF. M. V. RAJEEV GOWDA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Ministry has decided to make the consultations received from the stakeholders on Data Protection Bill Public;
- (b) if so, by when and what kind of information would be made available; and
- (c) if not, the reasons for not releasing the content of the submissions received through consultations?

THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) to (c) The Government constituted a Committee of Experts chaired by Justice (Retd.) Shri B. N. Srikrishna. The Committee released its official report and the draft Personal Data Protection Bill that were put in public domain in July, 2018 and submission on it were received till October, 2018. The submissions made to the Committee by any entity are confidential and meant for examination by the Committee.

Digital awareness in rural areas

3686. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government has taken any steps to promote digital awareness in rural areas;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government has made any allocations for this purpose in the recent budget; and